

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 213
(IB)-669(ND)2019
IA/1446/2019, Appeal/11/2021

IN THE MATTER OF:

M/s. Volkswagen Finance Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. Aarvanss Infrastructure Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 17.08.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

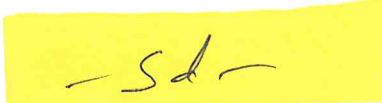
**For Suspended Directors (Respondent nos. 2) : Ms. Jigyasa Sharma, Adv
Kamal Agarwal- Liquidator**

ORDER

IA/1446/2019: Since the Counsel is appearing through mobile, which is not permissible, list the matter on 19th August 2021.

Appeal/11/2021: Mr. Kamal Aggarwal, Liquidator appears and accepts the notice on behalf of the Liquidator and seeks one week's time to file the reply. The Liquidator is directed to file the reply within a week from today. Rejoinder, if any, within 3 days from the date of receipt of the reply.

List the matter on 27th August 2021.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)